

(b) The Adhoc Committee on paper industry have received reports regarding the higher prices being charged for varieties of paper under different nomenclature and these reports are being looked into by the Adhoc Committee.

(c) During 1968-69 and 1969-70 export of all varieties of paper including paper board was Rs. 5.14 crores and Rs. 4.88 crores respectively.

(d) As directed by the Adhoc Committee, the Paper Industry fulfilled its commitment in respect of additional supply of 15,000 tonnes of white printing paper during May to July 1970.

#### **Lock out in HMT Factory at Bangalore and other Places**

\*741. SHRI SHASHI BHUSHAN : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether Hindustan Machines Tools Ltd., has since lifted the lock out from its factory in Bangalore and other places which was imposed following the strike by the employees ;

(b) whether the employees have refused to resume their duties unless their grievances are redressed and agreement is reached between them and the management ; and

(c) the reaction of Government thereto and the specific measures adopted to resolve the differences between the workers and the management ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) to (c). A statement is laid on the Table of the House. [*Placed in Library. See No. LT-4574/70*].

#### **Revision of Ceiling on Investment in Small Industries**

\*742. SHRI MEETHA LAL MEENA : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether Government are considering

revision of the present ceiling on investment in small industries ;

(b) if so, the details thereof ; and

(c) the extent to which such a revision is likely to help the small industries in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) No, Sir.

(b) and (c). Do not arise.

#### **Restrictions on Industrial Licensing**

\*743. SHRI S. N. MISRA : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) the items on which licence is required in spite of the limit of rupees one crore ; and

(b) the reasons why restrictions and limitations of licensing have been kept in respect of these items ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : (a) and (b). The exemption limit of Rs. 1 crore would not be applicable in respect of three categories of industries and in others in respect of such of those industrial units which would require more than 10% of the fixed assets in land, buildings and machinery or Rs. 10 lakhs (whichever is less) by way of imported capital equipment or 3% of the value of production or Rs. 3 lakhs (whichever is less) of imported raw materials or would require imported components for more than 3 years. The industrial units belonging to or controlled by Larger Industrial Houses, foreign concerns and dominant undertakings would also not be eligible for exemption. The three categories of industries mentioned above are :—

(i) Six industries, namely, coal, textiles, vanaspati, matches, leather and roller flour milling, which would require a licence irrespective of the level of investment involved. This provision has been made in order to ensure

that special protection and/or watch through the licensing mechanism is maintained in respect of these industries, so as to regulate their establishment with a view to protect cottage industries or for other considerations of public interest.

(ii) Industries reserved for the small-scale sector. In respect of these industries, the setting up of units with fixed assets of more than Rs. 7.5 lakhs by way of plant and machinery would require a licence, so that no unit other than in the small-scale sector can be set up without a licence.

(iii) 'Core' industries in respect of which detailed production plans will be drawn up and positive use will be made of industrial licensing to ensure the achievements of targets. In respect of these industries, detailed planning will not be possible without licensing.

#### Revision of Steel Distribution Policy

\*744. SHRI GADILINGANA GOWD : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government propose to revise their policy regarding steel distribution ; and

(b) if so, the details thereof ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI B. R. BHAGAT) : (a) No Sir, there is no such proposal at present.

(b) Does not arise.

#### Fundamental Rights of Trade Unions

\*745 SHRI CHANDRIKA PRASAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether any instructions have been issued by the Railways to curtail fundamental rights of the Trade Unions registered under the Trade Union Act ; and

(b) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) No, Sir.

(b) Does not arise.

#### Visit by Representatives of Renault Car Company of France

\*746. SHRI LAKHAN LAL KAPOOR : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether a team of eight Engineers from Renault of France recently visited India ;

(b) if so, the purpose of their visit ;

(c) whether they have given any proposal to manufacture a small car in India ; and

(d) the reaction of Government to the proposal ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : (a) Yes, Sir.

(b) The team visited India to undertake a detailed survey about the availability of automobile ancillaries in India for the manufacture of motor car.

(c) Yes, Sir.

(d) The proposal received from M/s. Renault of France is, at present, under consideration along with similar proposals received from other foreign parties.

#### पंजाब खादी ग्रामोद्योग संघ में पैसे का गबन

\*747. श्री यशवन्त शर्मा : क्या औद्योगिक विकास तथा आंतरिक व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पंजाब खादी ग्रामोद्योग संघ के कार्य का प्रबन्ध ठीक नहीं चल रहा है तथा वहाँ लाखों रुपयों का गबन किया गया है ;

(ख) क्या सरकार का विचार केन्द्रीय जांच ब्यूरो द्वारा इन वित्तीय अनियमितताओं की जांच करवाने का है ; यदि हाँ, तो यह कब कराई जायेगी और, यदि नहीं, तो इसके क्या कारण हैं ; और